

Notifications under Export Quality Control and Inspection) Act and Report of and Review on Control Silk Board Bangalore for 1982-83

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): I beg to lay on the table :—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :—

(i) The Export of Double Warp Jute Tarpaul in Cloth and Bag, and Double Warp Jute Canvas Cloth and Bag (Quality Control and Inspection) Rules, 1983 published in Notification No. S.O. 3270 in Gazette of India dated the 20th August, 1983.

(ii) The Export Inspection Agency (Recruitment) (Amendment) Rules, 1983 published in Notification No. G.S.R. 659 in Gazette of India dated the 10th September, 1983.

(iii) The Export of De-Oiled Rice Bran (Quality Control and Inspection) Amendment Rules, 1983 published in Notification No. S.O. 3683 in Gazette of India dated the 1st October 1983.

(iv) The Export of Beche-de-mer (Inspection) Amendment Rules, 1983 published in Notification No. S.O. 3915 in Gazette of India dated the 15th October, 1983.

(v) The Export of Basmati Rice (Inspection) Amendment Rules, 1983 published in Notification No. S.O. 3916 in Gazette of India dated the 15th October, 1983.

(vi) The Export of Safety Razor blades (Quality Control and Inspection) Rules, 1983 published in Notification No. S.O. 4073 in Gazette of India dated the 5th November, 1983. [Placed in Library. See No. LT-7122/83.]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the

Central Silk Board, Bangalore, for the year 1982-83 under section 12-A of the Central Silk Board Act, 1948.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Silk Board, Bangalore, for the year 1982-83.

- (3) A copy of the Corrigendum (Hindi and English versions) to the Annual Accounts* of the Central Silk Board, Bangalore, for the year 1981-82. [Placed in Library. See No. LT-7123/83.]

12.44 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1983-84

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): Sir, on behalf of my colleague, I beg to present a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 1983-84.

12.45 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Situation arising out of reported training camps for training of extremists of Punjab in the neighbouring areas of the State

MR. SPEAKER : Now, we take up Calling Attention. Shri Sudhir Giri.

SHRI SUDHIR GIRI (Contai) : Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon :—

“The reported training camps for training of extremists of Punjab in its neighbouring areas.”

THE MINISTER OF HOME AFFAIRS (SHRI P.C. SETHI) : Sir, Government have received reports about the holding of train-

*The Annual Accounts were laid on the Table on the 26th August, 1983.

ing camps in the recent past in the State neighbouring Punjab. Since June 1983, out of a total of 14 such camps, 6 have been held in Jammu & Kashmir and 2 in Himachal Pradesh. While these camps are ostensibly intended for training in religious matters, it has been reported that inflammatory speeches preaching secessionist and sectarian views were made. It is understood that in some of these camps, training in arms and wielding of lathis etc. was imparted and terrorist methods were eulogised. It has been further reported that in these camps the participants were exhorted to procure licensed or unlicensed arms. It has also been reported that the Chief Minister of J & K met the participants of one of the camps. According to some reports with the Government consignment of arms brought from a neighbouring country has reached some organisers of these camps in Guru Nanak Niwas, Amritsar.

The concerned State Governments have been asked to take necessary steps in this regard. In the case of Jammu & Kashmir, since a large number of camps were held in that State, the State Government has been addressed a number of times to take adequate measures. Their response is awaited. The situation is under close watch.

I have seen the reports about the resolution passed by the General Assembly of the Shiromani Akali Dal at its meeting held on 29th November, 1983. The Resolution reiterates the party's faith for seeking a negotiated settlement on all issues while reaffirming its resolve to conduct struggles. Government have always been willing to hold negotiations for meaningful settlement, but a settlement should not be a one sided one. It should be acceptable to all parties and States concerned.

The same resolution states that if the party's demands were not conceded by January 26, 1984, Shiromani Akali Dal would announce the next programme. It should be noted that every time S.A. Dal announces a date line it is for an important National Day. It is hoped that wiser counsels will prevail with the Akali Leadership and they will not encourage activities which impair National unity and integrity.

12.48 Hrs.

(MR. DEPUTY-SPEAKER *in the Chair*)

SHRI XAVIER ARAKAL (Ernakulam): Sir, on a point of order.

MR. DEPUTY-SPEAKER : This is a Calling Attention.

SHRI XAVIER ARAKAL: There should be calm in this House, there should be a proper debate on the statement. This is a serious matter. Calm should be restored in the House.

PROF. P. J. KURIEN (Movelikara) : Sir, you do not get the report from the Ministry. But still House is discussing. The Minister has not got the report from Jammu and Kashmir. Then, what is the use of discussing it. Let us have a thorough and a detailed discussion.

MR. DEPUTY-SPEAKER : If you want to have a thorough discussion you please give a separate notice. Let this not be insisted now. This calling Attention is already on the agenda and those hon. Members whose names have come in the ballot will feel aggrieved.

PROF. P. J. KURIEN : If you allow a discussion now then it will be a pretext for refusing a detailed discussion latter on.

MR. DEPUTY-SPEAKER : You give a separate notice.

PROF. P.J. KURIEN : You assure us.

MR. DEPUTY-SPEAKER : Yes. Yes. You can have a discussion. Now, Mr. Giri. (*Interruptions*)**

MR. DEPUTY-SPEAKER : Please sit down, I am not allowing anybody. Nothing to go on record without my permission.

Let me submit. I have received a note from the speaker that this Calling Attention may be deferred for the present. This can be discussed in the Business Advisory Committee meeting. When a discussion again is allowed all these Members whose names are

there in the Calling Attention shall also be given a chance.

DR. SUBRAMANIAM SWAMY (Bombay North-East) : No, Sir. This is not acceptable. The situation is moving very fast and, as such, it is not a question of one-time discussion. There is bound to be more discussion later on. So, whatever has to be said today may be allowed. The Home Minister is going to make a statement on Monday and on the basis of that we can have further discussion.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : Sir, you have received a note from the Speaker. We understand the spirit of it but since the present Calling Attention has come for discussion today I think it should continue. As more material would be coming in future the House can debate later on also. So, I think, we should continue with it.

प्र० अजित कुमार मेहता (समस्तीपुर) :
उपाध्यक्ष महोदय, मेरा सुझाव यह है कि ऐसी परिस्थिति में.....

12.55 Hrs.

[MR. SPEAKER in the Chair]

अध्यक्ष महोदय, जो आपका मैसेज आया था उसके विषय में मेरा सुझाव यह था, अभी जीरो अवर में आप ने देखा कि पंजाब के ऊपर लोगों की क्या भावनाएं हैं, मैं सोचता था कि अभी जो कार्लिग अटेंशन का विषय है उस पर डिस्कशन हो ले तो उससे सरकार को नये मुद्दों पर नये सिरे से दृष्टिपात करने का मौका मिलेगा। बहुत से सुझाव आएंगे और, उन सुझावों पर विचार करने का मौका मिलेगा। इसलिए मैं समझता हूँ कि ऐसी परिस्थिति में.....

अध्यक्ष महोदय : देखिए, आप की बगैर मर्जी के तो मुझे कुछ करना नहीं है। आपकी सब की मर्जी होगी, आप पांच आदमियों के नाम इस पर लिखे हुए हैं, आप देख लें कि उस में ज्यादा फायदा हो सकता है तो ज्यादा

फायदे की बात सदन की बात है, लेकिन अगर आप मानिएगा तो मैं आपको मजबूर करने वाला नहीं हूँ। आप को पता है मैं तो प्रजातंत्र पर चलता हूँ (व्यवधान)...

अध्यक्ष महोदय : तो दोबारा डिस्कशन और कहें तो और करवा दूंगा आप से सलाह करके।

डा० सुब्रह्मण्यम स्वामी : मन्डे को मन्त्री महोदय वक्तव्य देने वाले हैं, उस पर आप चर्चा करवा सकते हैं और परिस्थिति भी बदलती जाने वाली है।... (व्यवधान)...

SHRI P. C. SETHI : That is a different subject. This is a different subject.

SHRI SATYASADHAN CHAKRABORTY : Sir, the statement that will come on Monday is different.

... (व्यवधान) ...

अध्यक्ष महोदय : एक मिनट मेरी बात सुनिए। हरीश जी, रुकिए जरा।

... (व्यवधान) ...

SHRI P. C. SETHI : Your suggestion that that should be discussed, instead of carrying on with Calling Attention, is better.

अध्यक्ष महोदय : मैं तो कहता हूँ कि आप को पांचों को बोलने का समय उसमें भी दूंगा। आगे डिस्कशन करते रहें।

... (व्यवधान) ...

अध्यक्ष महोदय : नहीं मानते तो फिर देखेंगे कि दोबारा कौन सा डिस्कशन होता है। कौन सा कोई तूफान उठ रहा है ? अगर सारा हाउस कहेगा तो दोबारा कहेगा।

... (व्यवधान) ...

अध्यक्ष महोदय : इस को अगर मैं डिस्कशन में कन्वर्ट कर दूँ। और आज ही करवा दूँ फिर ?

SHRI SATYASADHAN CHAKRABORTY : No, Sir. Two things are involved

in this issue. One is Brahmachari ; another is Bhindranwale. There can be two separate discussions. Today we are discussing this thing.

MR. SPEAKER : This is neither here nor there.

DR. SUBRAMANIAM SWAMY : There is no Brahmachari, there is no Swami in this.

SHRI SATYASADHAN CHAKRABORTY : He will come indirectly.

अध्यक्ष महोदय : न स्वामी है न ब्रह्मचारी है, दोनों नहीं हैं ।

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, SPORTS AND WORKS
AND HOUSING (SHRI BUTA SINGH) :
I don't think how these two things come
in ; they are neither here nor there.

अध्यक्ष महोदय : नहीं, है ही नहीं ।

श्री बूटा सिंह : न जाने उन के मन में क्या हैं ?

अध्यक्ष महोदय : वह अन्दर है उनके मन में ।

एक माननीय सदस्य : हमारे मन में यह है कि आज इस पर चर्चा हो जाय ।

अध्यक्ष महोदय : तो आज इसको डिस्कशन में कन्वर्ट कर दें ? आज ही कर दें ?

एक माननीय सदस्य : नहीं साहब, ऐसे ही चलने दें ।

PROF. MADHU DANDAVATE (Rajapur) : You have listed it in the Calling Attention notice. There is the convention of the House. If it is same subject, it is different. Here the subjects are different. That is why I say, let us not mix up,

SHRI BUTA SINGH : Sir, may I just point out this ? Some of the hon. Members have tabled their Motion under Rule 195,

184 etc. and they wanted to be included in the list of those who have to participate in this discussion. Prof. Satyasadhan Chakraborty may have something up his sleeve ; he may wish to say something ; others may want to say something ; I would request you to allow those Members also, that is, those whose names are there, to speak.

MR. SPEAKER : It can be turned into discussion after on.

PROF. MADHU DANDAVATE : The subjects are different, Sir.

श्री मनोराम बागड़ी (हिसार) : कालिग अटेंशन को बहस में कैसे बदल देंगे ?

अध्यक्ष महोदय : हमेशा बदलते रहे हैं ।

PROF. MADHU DANDAVATE : Sir, you cannot convert it the two subjects are different.

MR. SPEAKER : Mr. Dandavate there is not much of a difference. I think there is not much of a difference in it.

PROF. MADHU DANDAVATE : There is a slight difference.

MR. SPEAKER : We can first allow all these five. Then others will take part in the discussion.

DR. SUBRAMANIAM SWAMY : Let them be called first. Let those people listed in the Calling Attention be called first.

SHRI BUTA SINGH : You can give preference to those whose names have come.

MR. SPEAKER : Yes. What we do is this.

We can start it now and whatever remains at 3.30 PM can be taken up after 6 O'clock.

13.00 Hrs.

*The Lok Sabha adjourned for Lunch till
Fourteen of the Clock.*